

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

COA/TxA/R.A.No. 16 1991

Versus

Union of India & others Respondent(s)

Sr. No.	Date	Order with Signature
1	5.2.92	<p>We have heard learned counsel for the petitioner Mr.P.Venkateswarlu, and Mr. A.B.Mishra, learned Standing Counsil on the question of admission. Mr. Venkateswarlu urged that the question of reservation of the quota for the petitioner has not been dealt with in the judgment, and this amounts to an error apparent on the face of the record. We have heard Mr.A.B.Mishra on this point also. In our view since this matter was not urged at the time of hearing, learned Members rightly did not deal with it. Our further opinion is that this does not amount to an error apparent on the face of the record. In such circumstances we find no merit in the Review application. Apart from the above there has been a delay of two months in filing of the review application. We have ^{are} not convinced that there was sufficient cause for the delay in filing of the review application, therefore both on merit and question of limitation of review application stands dismissed.</p> <p style="text-align: right;"><i>l</i> VICE-CHAIRMAN Mr. Lawrence 5/2/92 MEMBER (ADMINISTRATIVE)</p>